

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.114- IA/547(AHM)2024  
in  
**C.P. (IB)/121(AHM)2024**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

CENTRAL BANK OF INDIA LIMITED

.....Applicant

Vs

Arvinbhai Kacharabhai Patel Personal Guarantor to MAP  
Refoils India Limited

.....Respondent

**Order delivered on 01/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/IRP : Mr. Jigar Bhatt IRP  
For the Respondent/PG : Ms. Prutha Bhavsar, Adv. (Proxy)  
For the FC : Mr. Priyam Shah  
For Liquidator of CD : Mr. Monaal Davawala.

**ORDER**

Service Report has been filed on 25.04.2024 vide inward diary No.D3533. Service upon the Personal Guarantor as well as corporate Debtor was effected on 19.04.2024 through e-mail which is taken on record. Proxy Counsel Ms. Prutha Bhavsar appears and seeks more time to file Vakaltnama as well as reply.

Extended 7 days' time is given to file reply to the Respondent/ Guarantor with advance copy to the opposite counsels. Thereafter, rejoinder if any by the Applicant/IRP and FC by next date.

Re-list on 13.05.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**